

Balachandra Karnik Vs State Of Karnataka & Ors

Court: Karnataka High Court At Bengaluru

Date of Decision: Feb. 1, 2025

Acts Referred: Karnataka Land Reforms Act, 1961 & Section 77A

Hon'ble Judges: Krishna S Dixit, J

Bench: Single Bench

Advocate: Nagaraja Hegde, Aditya Vikram Bhat

Final Decision: Allowed

Judgement

Krishna S Dixit, J

1. The review seeks recall of the judgment dated 01.12.2022 whereby petitioner's Writ Petition No.19058 of 2019 (LR) was negated on the premise

that his application in Form No.7A filed under Section 77A of the Karnataka Land Reforms Act, 1961 as amended was not maintainable since his

application in Form No.7 filed under Section 48A was already declined.

2. Now, learned counsel for the petitioner rightly draws attention of the Court to the endorsement dated 23.12.1998, a copy whereof avails at page

No.57, which discloses that the review petitioner had not claimed occupancy by filing Form No.7 at any point of time.

In view of the above, review petition is allowed and the judgment dated 01.12.2022 is recalled. As a consequence, the writ petition is restored to the

Board. Registry to post the matter before regular Bench.

All contentions are kept open.

Costs made easy.